

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3146
ANSWERED ON:11.02.2014
REGISTRATION UNDER INSECTICIDES ACT
Jaiswal Shri Gorakh Prasad ;Laguri Shri Yashbant Narayan Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether insecticides are registered in the country under the Insecticides Act,1968;
- (b) if so, the criterion for registration of insecticides under the said Act;
- (c) whether it is a fact that the said criterion was violated during the last three years in the registration of insecticides; and
- (d) if so, the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (DR. CHARAN DAS MAHANT)

(a): Yes, Madam.

(b): It is mandatory for any person desiring to import or manufacture any insecticide to obtain registration as per Section 9 of the Insecticides Act, 1968 from the Registration Committee, constituted under Section 5 of the said Act. There are three types of registration, namely, provisional for two years under Section 9 (3B) which is granted when an insecticide is introduced in the country for the first time to facilitate generation of scientific data under domestic agro-climatic condition; regular registration under Section 9 (3) which is granted after scrutiny of formulae and verification of claims made by the applicants with regard to their efficacy and safety; and repeat or 'Me Too' registrations under Section 9 (4) on the basis of regular registration granted under Section 9 (3). Registrations granted under Section 9 (3) and 9 (4) are of permanent nature, i.e. without any date of expiry. In order to satisfy itself as to the efficacy and safety of the insecticides before registration, the Registration Committee has framed guidelines on several parameters related to their Chemistry, Bio-efficacy, Toxicology and Packaging to avoid any kind of arbitrariness in decision making.

(c): No, Madam.

(d): Does not arise.